

In the High Court of Judicature, Bombay.

Tuesday, the 19 day of September 1864

SPECIAL APPEAL No. 6 or 1864

Nana Dhoque Patil of the
Konkan District

Appellant

(Original Plaintiff)

versus

The Collector of Tanna
and Namlia bin Ambo Bhoir
of the Konkan District

Respondents

(Original Defendants)

Rs. 15- 12- "

The claim in the Original Suit was to establish Plaintiff's title to 3 acres of waste grass land which he had always used as his Rab land previous to the introduction of the Rev. Survey assess. but which had been subsequently leased by the Col^l Dept. no. 1, to Namlia Dept. no. 2.

In Appeal No. 413 of 1863 the Judge of the District of the Konkan at Tanna affirmed the Decree of the Dist. Judge of the Konkan who had thrown out the claim ~~affirmed~~ with costs

A Special Appeal was preferred in the High Court on the grounds that (1) the decision of the Acting Assistant Judge is contrary to law in that a ~~...~~ he threw out the

MEMORANDUM OF COSTS incurred in Special Appeal No. 6.

of 1864 against the decision of the Judge — of the District of the Roukum and disposed of on the 13th Sept 1864 by confirming the same with costs.

BY THE APPELLANT—

In the District.

In the <i>Asst^{te} Judge's Court</i> (with costs) 10. 1. "			
In the <i>Judge's Court</i> 3. 7. 7.			
			13. 8. 7.

In this Court.

Stamp for Memorandum of Special Appeal	1. " "		
Stamps for copies of Decree and Judgment	2. " "		
Stamp for Vukeelutnama	2. " "		
Batta for Process and Postage	1. 6. "		
Sectioner's Fee	2. 3. 6.		
Vukeel's Fee	" 7. 7.		
			9. 1. 1.
			Rupees.... 22. 9. 8.

BY THE RESPONDENT.

In the District.

In the <i>Assistant Judge's Court</i> 4. 7. 7.			
In the <i>Judge's Court</i> - " 15. 7.			
			5. 7. 2.

In this Court.

Stamp for Vukeelutnama <i>s. two</i> 4. " "			
Vukeel's Fee	" 7. 7.		
			4. 7. 7.
			Rupees.... 9. 14. 9



For Sealer or Acting Registrar
 the 13th day of September 1864.